House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Cardamom Board, subject to the other provisions of the said Act."

MR. CHAIRMAN: The question is:

"That in pursuance of sub-section (3) (c) of Section 4 of the Cardamom Act, 1965, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Cardamom Board, subject to the other provisions of the said Act."

The motion was adopted.

(ii) Coffee Board.

SHRI Z. R. ANSARI: I beg to move:

'That in pursuance of sub-section (2) (b) of Section 4 of the Coffee Act, 1942, the members of this House do proceed to elect, in such manner as the Speaker may direct, two Members from among themselves to serve as members of the Coffee Board, subject to the other provisions of the said Act."

MR. CHAIRMAN: The question is:

"That in pursuance of sub-section (2) (b) of Section 4 of the Coffee Act, 1942, the members of this House do proceed to elect, in such manner as the Speaker nay direct, two Members from among themselves to serve as member of the Coffee Board, subject to the other provisions of the said Act."

The motion was adopted.

(iii) RUBBER BOARD

SHRI Z. R. ANSARI: I beg to move:

'That in pursuance of sub-section (3)(e) of Section 4 of the Ruber Act, 1947, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themeselves to serve as members of the Rubber Board, subject to the other provisions of the said Act."

MR. CHAIRMAN: The question is:

"That in pursuance of sub-section (3)(e) of Section 4 of the Rubber Act, 1947, the members of this House do proceed to elect, in such manner as the Speaker may direct, two Members from among themservices to serve as members of the Rubber Board, subject to the other provisions of the said Act."

The motion was adopted.

(iv) TEA BOARD

SHRI Z. R. ANSARI: I beg to move:

"That in pursuance of sub-section (3)(f) of Section 4 of the Tea Act, 1953, read with rule 4(1)(b) of the Tea Rules, 1954, the members of this House to proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Tea Board, subject to the other provisions of the said Act and the Rules, made thereunder."

MR. CHAIRMAN: The question is:

"That in pursuance of sub-section (3) (f) of Section 4 of the Tea Act, 1953, read with rule 4(1)(b) of the Tea Rules, 1954, the members of this House to proceed to elect in such manner as the Speaker may direct two members from among themselves to serve as members of the Tea Board, subject to the other provisions of the said Act and the Rules, made thereunder."

The motion was adopted.

14.45 hrs.

MATTERS UNDER RULE 377

(i) REPORTED MASS KILLINGS IN TRIPURA AND FAILURE OF INTELLIGENCE TO CHECK THE UNDESIRABLE ELEMENTS.

SHRI JYOTIRMOY BOSU (Diamond Harbour): Tripura, which has a difficult terrain and thick jungle in certain areas adjoining a neighbouring country and Mizoram, has been mass genocide

[Shri Jyotirmoy Bosu]

where the death toll has mounted to about 315 and one lakh people have been rendered homeless. The tales of violence and arson are harrowing and even children were not spared. This is a part of the foreign design to destabilise that area and create a rebellion against the country as a whole.

The Central I.B. and the Research and Analysis Wing, RAW, have primary and absolute duty to check any inflow of foreign undesirable elements and foreign arms. The leader of this mission went to the then East Pakistan. He has also visited Mizoram several times and established contact with underground forces. They were preparing themselves during the Emergency. In 1978 they came to the surface and organized in coordination with other tribal agents of foreigners in the North Eastern region Whilst the State authorities seriously tried to give the tribals fullest opportunity to maintain their traditions, customs and methods and restoring their own lands which were taken over by the plains people this tribal Upajati Yuba Samiti, being financed and fomented by the CIA and some West European Intelligence agencies mainly operating from Calcutta, went on preparing themselves through the missionaries. The Hindu orthodoxy gave them a lever and the misled Christians took to inciting other Christian tribals also. And the Christian fears were utilised whilst the State authorities tried their best to do whatever was possible for the long exploited tribals. The Hindu tribals were also incited in a different manner.

This is a matter which requires thorough probing and fixing of responsibilities on the Intelligence officials who were responsible for the dereliction of their duties. And the Government should come forward with a factual statement on the floor of the House.

MR. CHAIRMAN: Has the Home Minister to say anything?

गृह मंत्री (श्री जैल सिंह): सभापति जी, कल मैंने अपने स्टेटमेंट में और उसके बाद आनरेबल वाजपेयी जी के सवालों के जवाब में यह साफ किया था कि मैं नहीं चाहता कि स्टेट की सरकार को और कमजोर किया जाये। वह कमजोर सरकार है और इनडिसिजन में फंसी हुई है। मेरा ख्याल था कि श्री ज्योतिर्मय बसु जैसा पालियामेन्टेरियन और अपनी पार्टी में एक बहुत अच्छी हैसियत रखने वाले हाउस में ऐसा स्टेटमेन्ट नहीं करेगा। अब उन्होंने कर दिया है, तो मुझे कुछ बातें कहनी ही पड़ेंगी।

सभापति महोदय: कोई ऐसी बात न कहिए, जिससे हालत बिगड़ जाये। आप चाहते हैं कि वह न बिगड़े।

श्री जैल सिंह: मैंने नेशन के इन्ट्रेस्ट में कुछ बातें पब्लिक में जाने से रोक रखी हैं। उनको रोकने का मतलब हाउस से रोकने का नही था। अगर कोई मेम्बर चाहता, तो मैं वे बातें हाउस के सामने कहने के लिए तैयार था और तैयार हूं। यह कहना बिल्कुल गलत है कि यह जो सारा वाक्या हुआ है, इसका दोष आई. बी, रा और सेंट्रल इनटेलिजेंस पर है। आई. बी और दूसरी एजेंसीज हर वक्त अपनी राय हम को और वहां की सरकार को बताती रही। आई. बी. का काम समझने की जरूरत है। सेंट्रल गवर्नमेंट की तरफ से ये जो हमारे अफसर होते हैं ये वहां की स्टेट की सी आई. डी के साथ कोआर्डिनेशन कर के काम करते हैं और एक दूसरे को खबरें वह सप्लाई करते हैं। वहां की सी. आई. डी. को हमारी इटैलिजेंस ने बताया लेकिन वहां की सरकार इतनी नाअहल साबित हुई जिस को आप यह कह रहे हैं कि उस सरकार ने डील किया है, मैं अब आप को बताना चाहता हूं . . .

एक माननीय सदस्य : यह मत बताइए।

श्री जैल सिंह : नही, मुझे बताना पड़ेगा।

SHRI JYOTIRMOY BOSU: The State Government cannot be criticised on the floor of this House.

श्री जैल सिंह: इस हाउस में आप की स्टेटमेंट में उस का जिक्र नहीं करना चाहिए था।

. . . (व्यवधान) . . .

SHRI BHAGWAT JHA AZAD (Bhagalpur): Genocide.... (*Interruptions*).

SHRI R. L. BHATIA (Amritsar): Mr. Bosu, have patience to listen.

SHRI JYOTIRMOY BOSU: It is the absolute responsibility of the central agencies to intercept the intrusion of foreigners.

श्री जैल सिंह : आप ने फर्माया --

"The leader of this mission went to the then East Pakistan. He has visited Mizoram several times and established contact with the underground forces. They were preparing this during Emergency. In 1978 they came to the surface and organised co-ordination with other tribal agents of foreigners in the north-eastern region."

यह स्टेटमेन्ट में उन्होंने दिया। जब वह बात

मानते हैं तो इन का जो सरगना था जिस का नाम था

श्री ज्योतिर्मय बसु: कन्खल ।

श्री जैल सिंह: कन्खल और उस के साथी थे कुछ. . . . . (व्यवधान) . . . .

जो बंगला देश से ट्रेनिंग लेकर आए थे और जिस को आप ने भी कहा है, उन के साथ त्रिपुरा के चीफ मिनिस्टर ने एक पोलिटिकल डील की और उनके तमाम मुकदमे और उन के साथियों के मुकदमे वापस ले लिए। मुकदमे वापस लेते वक्त सैन्ट्रल गवर्नमेंट को नहीं बताया और न बताने का नतीजा यह हुआ, हश्र यह हुआ . . . (व्यवधान) . .

सभापति महोदय: होम मिनिस्टर साहब, कृपा करके थोड़ा सुन लें।

एक माननीय सदस्य: बसु साहब को बैठाइए पहले आप ।

सभापति महोदय: अब वह बैठ गए हैं, आप बैठिए ।

मेरा कहना यह है कि यह बात सही है कि कल जो गृह मंत्री ने यहां बयान दिया, इतनी कठिन परिस्थिति है हमारे देश के एक हिस्से में और उस में पूरा सदन और पूरा देश इस बात से चिन्तित है जो उन्होंने कल खुद अपने बयान में बताया था और चिन्ता व्यक्त की थी, पूरा हाउस उस बात से सहमत था और उन्होंने ठीक कहा था कि इस परिस्थिति का मुकाबिला करने के लिए केन्द्र और राज्यों की सरकारों को मिल कर काम करना है और वही दृष्टिकोण, वही अप्रोच सही अप्रोच है। इसलिए चूंकि ज्योतिर्मय बसु ने एक ब्यान दिया है उस की वजह से कोई ऐसी बात इस सदन में नहीं होनी चाहिए जिस से कल का जो वातावरण है यह किसी तरह से खराब हो।

SHRI BHAGWAT JHA AZAD: He took advantage and made a political statement and the government must react to it.

सभापति महोदय : ठीक है, लेकिन सरकार की जिम्मेदारी ज्यादा है । इस बात को देखना चाहिए कि कोई ऐसा बयान नहीं हो एक गृह मंत्री की तरफ से जिस से आप जिस सम्बन्ध को बनाकर रखना चाहते हों वह न रहे । उस से प्रोवोक नहीं होना चाहिए। इस को ध्यान में रखते हुए . . . . (व्यवधान).

SHRI BHAGWAT JHA AZAD: That the Home Minister knows. That is his choice.

SHRI JYOTIRMOY BOSU: On a point of order, Sir.

सभापति महोदय : मैं खड़ा हूं।

इसलिए मैंने कहा, यह मैं आप की दृष्टि में ला रहा हूं। मैं कोई आप पर रोक नहीं लगा रहा हूं, आप की दृष्टि में ला रहा हूं । इस को ध्यान में रखते हुए आप जो बयान देना चाहें या उत्तर देना चाहें दें ।

SHRI BHAGWAT JHA AZAD: Shri Jyotirmoy Bosu has already complicated the issue by his statement and the

[Shri Bhagwat Jha Azad]

Home Minister must react to it. He must say what he has to say.

SHRI JYOTIRMOY BOSU: On a point of order. Sir. There is a strict division of labour. There is co-ordination also. I had been the Chairman of the Public Accounts Committee. I have seen enough documents.

Foreign intrusion and smuggling in of foreign arms have come out on the front page of a national daily—nothing secret—and this is primarily and absolutely the responsibility of the Central Agency. This is what I wanted to draw attention to. I would caution the Government to be more careful.... (*Interruptions*).

सभापति महोदय : जो प्वाइन्ट आफ आर्डर उठाया गया है उसका जवाब देने दीजिए । मैं समझता हूं यह बात सही नहीं है । इस देश में केन्द्रीय सरकार भी है और राज्य सरकारें भी हैं । अगर किसी सूबे में ऐसी घटना घटती है जहां बाहर से कोई तत्व आये या हथियार आयें तो राज्य सरकारों की भी जिम्मेदारी उतनी ही होती है । राज्य सरकार इस जिम्मेदारी से बच नहीं सकती है । इसलिए राज्य सरकार को उस जिम्मेदारी से अलग नहीं किया जा सकता ।

श्री जैल सिंह: चेयरमैन साहब, आपकी एडवाइस बहुत महत्वपूर्ण है, मैं उसको ध्यान में रखूंगा और ध्यान में रखकर ही बात करूंगा । मैं यह भी जानता हूं कि एक मेम्बर कितना भी महत्वपूर्ण हो, उसके स्टेटमेंट की वजह से गृह मंत्री को किसी जोश में आकर ऐसी बात नहीं करनी चाहिए—इस जिम्मेदारी को मैं महसूस करता हूं। लेकिन में आकर ऐसी बात नहीं करनी चाहिए—इस इस हाउस के सामने । यह प्रजातन्त्र है और प्रजातन्त्र में कोई चीज रिकार्ड में आ जाती है, उसको अगर उसी वक्त दुरुस्त न किया जाए तो आने वाले समय में हम मुजरिम बनकर खड़े होना बिल्कुल पसन्द नहीं करते । अगर मेरे डिपार्टमेन्ट में कोई कमी रही है तो मैं उसको मानने के लिए तैयार हूं और जिस अफसर ने कमी रखी होगी उसको सजा दे दूंगा । लेकिन जब मैं कहता हूं कि सी.आई.ए. के बजाए वहां के सी. एम. का ज्यादा कुसूर है, जिसने उनको माफ किया, उनके मुकदमे वापिस लिए और उसके बाद दोबारा वे गए, ट्राइबल एरियाज में जाकर मीटिंग्ज एड्रेस कीं, अपने ट्रेन्ड वरकर्स को भेजा, कैम्प लगाए, उसके बाद भी मुझे दुःख है कि मैं तो उनकी रक्षा करता हूं और वे अपनी पार्टी को आघात पहुंचाना चाहते हैं, तो मैं क्या कर सकता हूं ? यह मेरे बस की बात नहीं है । या तो आप इल्जाम न लगाते आपने इतना बड़ा इल्जाम लगाया और हाउस की तरफ से सर्टिफिकेट देना चाहा कि वहां सरकार ने बड़ा अच्छा काम किया । मैंने कल उनके खिलाफ कुछ नही कहा जिसके लिए आपको शुक्रगुजार होना चाहिए लेकिन आप हाउस को डिसक्रेडिट करते हैं और उनको सर्टिफिकेट देते हैं जिनकी वजह से सब कुछ हुआ। इसलिए मुझे कहना पड़ेगा। (व्यवधान) चेयरमैन साहब, ये मेरे दोस्त हैं और मुझे अपने दोस्त पर रहम आता है । वहां पर इतनी निर्दयता पूर्वक मानवता की हत्या की गई है जो आपको इतिहास में बगैर किसी युद्ध के या कुदरती आफत के देखने को नही मिलेगी । सच पूछिये तो मैं जब वहां से वापिस हुआ तो मुझे खयाल आया, मैं तो सोचता था यह सब बन्दे खुदा के हैं मगर सोचता हूं अगर यह बन्दे खुदा के हैं तो वह कोई अच्छा खुदा नही है ।

मैं एक बात और कहना चाहता हूं, आज मुझे बड़ो खुसी है कि वैस्ट बंगाल में भी, ज्योतिर्मय बसु, साहब, आपकी पार्टी की ही सरकार है । आपने त्रिपुरा की सरकार को सर्टिफिकेट दे दिया लेकिन कलकत्ता को आपने क्वालिफाई कर दिया । आप लिखते हैं :—

> "West European intelligence agent mainly operated from Calcutta."

अगर कलकत्ता से विदेशी एजेंट आपरेट करते हैं, तो वैस्ट बंगाल की सरकार क्या करती है. . . .(**व्यवधान**). . . . . . चेयरमैन साहब, अगर यहीं पर बस कर देते, समाप्त कर देते, तो कोई बात नहीं

थी । उन्होंने समाप्त नहीं किया और आगे जाकर कहा:

"This is a matter which required thorough probing and fixing of responsibility on the intelligence officials."

प्रोब भी करो, इन्क्वायरी भी करो, लेकिन रिसपोंसीबिलिटी किस पर फेंको-- इन्टेलीजेंस पर । अगर फिर प्रोब होगी तो फिर आपके ऊपर भी होगी, सी.एम. के ऊपर भी होगी, सरकार के ऊपर भी होगी और मेरे ऊपर भी होगी ।

मैं बड़े अदब के साथ चेयरमैन साहब आपके द्वारा उनसे दरख्वास्त करता हूं कि बातें और भी हैं, लेकिन मुझे अपनी जिम्मेदारी का अहसास करते हुए नहीं कहनी है। इसलिए मैं चाहता हूं कि अगर वे मुनासिब समझें तो इस बात को प्रसटेज का सवाल न बनायें, इसको खारिज कर दें, यह स्टेटमेंट अपना वापिस ले लें तो बड़ा अच्छा है, नही तो इसका नतीजा अच्छा नही हो सकता ।

SHRI BHAGWAT JHA AZAD; (Bhagalpur): Mr. Chairman, Sir, I rise on a point of order and my point of order is like Mr. Jyotirmoy Bosu's point of order. I want to know in a State where thousands have been killed and as Mr. Vajpayee put it 'genocide' I fully agree with him on this, in a State where lakhs have been made homeless, in a State where villages have been razed to the ground, in a State where the Chief Minister has conspired with a foreign agent, as has been told by the Home Minister, and in a State where the Chief Minister went to the villages, organised camps, addressed meetings, incited the people to have genocide what others can be the grounds under the Constitution to dismiss such a government!

(*Interruptions*).

सभापति महोदय: ठीक है, आप बैठिए ।

श्री मलिक एम. एम. ए. खां (एटा) : सभापति महोदय, हम इसके बारे में क्लीयर वर्डिक्ट चाहते हैं। . . (व्यवधान) . . .

सभापति महोदय: आप हाउस नहीं चलने देना चाहते हैं . . . (व्यवधान) . . . . . आपने होम मिनिस्टर के नोटिस में ला दिया है। यह क्वेश्चन-आवर नहीं है । होम मिनिस्टर को जवाब देने के लिए मजबूर नहीं किया जा सकता ।

(व्यवधान)

MR. CHAIRMAN: It is no point of order.

SHRI BHAGWAT JHA AZAD: Mr Chairman, Sir, surprisingly the other State Chief Minister—the Chief Minister of West Bengal—gives a base for the foreign agents to operate.

SHRI SAMAR MUKHERJEE (Howrah): The Home Minister in his reply has tried to explain that the Tripura Chief Minister tried to deal politically with these elements. If a Chief Minister tries on deal with them politically at the first stage so that they can be convinced about their wrong line then what is the harm?

SHRI BHAGWAT JHA AZAD: By inciting them to shoot. He went to the villages and incited them.

SHRI SAMAR MUKHERJEE: No, No. Mr. Chairman, the issue must be clearly understood. What he is saying—whether that is a fact or not —I do not know, if taken for granted, even then every effort must be made to bring them away from the wrong path which they were pursuing. That is the elementary thing every political party must try to do whenever they find that some of these boys go into some wrong path. What is the fault in that?

15.00 hrs.

MR. CHAIRMAN: Mr. Mukherjee, you have made your point.

SHRI SAMAR MUKHERJEE: To say that the Chief Minister conspired in the genocide and so on is absolutely a slander and motivated allegation having a political purpose in view. That is not what the Minister has been saying. That is not what he has mentioned. I am saying this, because, we

[Shri Samar Mukherjee]

must understand the issue quite correctly.

MR. CHAIRMAN: Mr. Mukherjee, please resume your seat. You have made your point.

श्री मलिक एम. एम. ए. खां : सभापति महोदय, ...

सभापति महोदय: आप क्या चाहते हैं-- इस पर कोई स्पीच नहीं हो रही है ।

श्री मलिक एम. एम. ए. खां : मेरा प्वाइन्ट आफ आर्डर है, आप मेरी बात सुन लीजिये। कलकत्ते से चीफ मिनिस्टर ने यह क्लियर स्टेटमेन्ट दिया है कि इस मामले में कांग्रेस (आई) का हाथ है। यह एक बड़ा भारी ब्लेम हमारे ऊपर लगाया गया है । हम चाहते हैं कि होम मिनिस्टर साहब इस के बारे में क्लेरिफिकशेन दे कि यह इल्जाम सही है या गलत।

सभापति महोदय: नियम 377 के तहत हम क्वेश्चन-आन्सर अलाउ नहीं करेंगे । अब चूंकि किसी चीज को आप ने उठाया है और उस पर होम मिनिस्टर साहब कुछ कहना चाहते हैं, तो मैं इस की इजाजत दे दूंगा, लेकिन आगे किसी को एलाउ नहीं करूंगा, इस पर क्वेश्चन-आन्सर नहीं होगा ।

श्री जैल सिंह: चेअरमैन साहब, मैंने गर्दन घुमा कर देखा, तो अपने ही दोस्तों से मुलाकात हुई। अब मैं आनरेबिल मेम्बर साहबान से आप की मार्फत यह दरख्वास्त करना चाहता हूं--वह हमारी शराफत को हमारी कमजोरी न समझें और उस का नाजायज फायदा उठाने की कोशिश न करें । समर मुखर्जी साहब ने जो कुछ कहा है, मैं उन के जजबात के साथ सहमत हूं और मैं समझता हूं कि उन का कहना एक वाजिब कहना है, लेकिन आप को यह भी ध्यान में रखना होगा कि स्टेटमेन्ट में कुछ और भी है । वह कहते हैं

—Whilst the State authorities seriously tried to give the tribals fullest opportunity to maintain their traditions, customs and methods and restoring their own land which were taken over by the plains people.......

क्या यह उकसाहट नहीं है--उनके लिये? क्या यह फुल अपार्चुनिटी देने की बात है, इस तरह का सर्टिफिकेट आप देते हैं । फिर मुझे कहते हैं कि मैं चीफ मिनिस्टर को कुछ न कहूं।

मैंने कल कुछ नहीं कहा था, तारीफ की थी । मेरी पार्टी के लोग कह रहे थे कि तारीफ क्यों कर रहे हैं । लेकिन उस का फायदा इस तरह से न उठाये । मैं बड़े अदब से दरख्वास्त करता हूं--ये जो मसले हैं, नेशनल मसले हैं, कौमी मसले हैं, उन को पार्टी के मुफाद के ऊपर रखिये, पार्टी के मुफाद के नीचे न रखिये । जो पार्टी हिन्दुस्तान में डेमोक्रेसी को जिन्दा रखना चाहती है, वह पार्टी को एडमिनिस्ट्रेशन के ऊपर नहीं बैठायेगी। जो पार्टी स्टेट के ऊपर बैठाती है, वह डेमोक्रेसी को जिन्दा नहीं रख सकती है ।

इस लिये ज्योतिर्मय बसु साहब से मेरी दरख्वास्त है--हिन्दुस्तान में अगर कम्यूनिज्म को लाना चाहते हैं तो आप को और ढग अपनाना होगा, पार्टी को स्टेट के ऊपर नहीं बैठाना होगा ।

श्री मलिक एम. एम. ए. खां : मेरे का जवाब दीजिये, कांग्रेस (आई) के बारे में आप ने कुछ नहीं कहा।

श्री जैल सिंह: कांग्रेस (आई) का इस में कोई हाथ है--ऐसा हम को नजर नहीं आया ।

SHRI SAMAR MUKHERJEE: Sir, I did not expect this reply from the Home Minister.

MR. CHAIRMAN: It is all right. It is for him to reply. You cannot force him.

(Interruptions)

MR. CHAIRMAN: Order please. I have called Mrs. Dandavate.

(Interruptions)

MR. CHAIRMAN: No, I am not allowing anybody.

Mrs. Dandavate.

SHRI JYOTIRMOY BOSU: On a point of order.

MR. CHAIRMAN: No; Mrs. Dandavate.

(ii) REPORTED RAPE OF A SWEEPER'S DAUGHTER AT CHANDIGARH

SHRIMATI PRAMILA DANDAVATE (Bombay-North—Central): The Indian Express (Delhi Edition) dated 11th June, 1980 carried a gruesome report that on the 2nd of June, 1980 a thirteen-year old sweeper's daughter, Miss Bholi, while sweeping the residential areas of sector 11 at Chandigarh was kidnapped by three persons and was repeatedly raped in a nearby jungle and other places. The culprits have still not been located though the raped girl has stated that she would be able to identify the rapists. Since such ugly cases of rapes are taking place for quite often, I request the hon. Home Minister to make a statement on this matter.

MR. CHAIRMAN: Do you want to say anything, Mr. Home Minister?

THE MINISTER OF HOME AFFAIRS (SHRI ZAIL SINGH): Not today.

MR. CHAIRMAN: I would request you to take note of it.

THE MINISTER OF FINANCE (SHRI R. VENKATARAMAN): It is a usual thing for the Minister concerned to take note of a statement under Rule 377.

MR. CHAIRMAN: Chandigarh is a centrally-administered area and it is a case of rape on a thirteen-year old girl. I think, the Home Minister should find out the facts and let the House know about it.

(iii) REPORTED REFUSAL BY FOOD CORPORATION OF INDIA TO WEIGH THE BAGS OF SUGAR, RICE AND WHEAT, ETC. SUPPLIED TO DEALERS

SHRI CHINTAMANI JENA (Balasore): Mr. Chairman, Sir, the Food Corporation of India while distributing the essential commodities to the dealers is not allowing the commodities to be weighed with the plea that there is no such rule to weigh the commodities, the result of which was that the essential commodities like sugar, wheat, rice etc. supplied by the Food Corporation of India were found 5 to 20 kgs. short in each bag which is nothing but causing loss to the poor consumers since the commodities are distributed according to the quantity found or the rate is increased while selling to the consumers. Discussed in the State and district level Advisory Committee in the State of Orissa since long, the Food Corporation of India are sleeping over the matter and no remedy has been found. On the other hand, the dealers are asked to pay Rs. 2/- to Rs. 5/- per bag, otherwise they would be refused the supply of commodities. This is causing heavy loss and untold harassment to the dealers, which is indirectly passed on to the poor consumers.

(iv) LAYING OF REPORT OF INQUIRY INTO ALLEGED POLICE LATHI CHARGE ON THE PROCESSION OF THE BLIND IN DELHI, ON THE TABLE OF THE HOUSE

SHRI ATAL BIHARI VAJPAYEE (New Delhi): In the last session of Lok Sabha, the Government had announced in Parliament its decision to institute an enquiry into the alleged police lathi charge on the procession of the blind organised on the occasion of the International Day of the handicapped in Delhi.

According to the press reports, the enquiry has been completed and its report has been submitted to the Government.